

\226
SLP(C)No. 5347 OF 2003
ITEM No.64

Court No. 8

SECTION XV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.5347/2003

(From the judgement and order dated 19/09/2002 in WP 4748/01
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

STATE OF U.P. & ORS.

Petitioner (s)

VERSUS

BABOO LAL

Respondent (s)

(With prayer for interim relief and office report)
(With Appln(s). for c/delay in filing SLP and exemption from filing O.T.)

Date : 04/08/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s) Mr.Ravi P. Mehrotra,Adv.
Ms.Deepti R.Mehrotra,Adv.

For Respondent (s) Mr.Amit Bose,Adv.
Mr.B.P. Singh,Adv.
Mr. M.A.Chinnasamy,Adv.

UPON hearing counsel the Court made the following
O R D E R

Exemption allowed.

Delay condoned.

Leave granted.

The interim order already made by this Court shall be continued subject to the appellants' compliance with the provisions of Section 17B of the Industrial Disputes Act, 1947 but however, without prejudices to the rights

:2:

and contentions of the parties. In default of compliance with the terms of Section 17B of the Act the interim stay granted by this Court will stand vacated.

The respondent will file the necessary affidavit for the purpose of obtaining payment under Section 17B within two weeks before the High Court. The payment must be made within four weeks thereafter in terms of Section 17B.

(Usha Bhardwaj) (Madhu Saxena)
P.S. To Registrar COURT MASTER

